

**Central Administrative Tribunal  
Principal Bench**

**O.A. No.522/2017**

New Delhi, this the 13<sup>th</sup> day of April, 2018

**Hon'ble Mr. Justice Dinesh Gupta, Chairman  
Hon'ble Mr. K.N. Shrivastava, Member (A)**

Dr. Monisha Sharma, Group 'B'  
D/o Shri P.C. Sharma  
R/o 986, Sector-3, R.K. Puram  
New Delhi-110022.  
Working as Junior Resident Doctor(BDS)  
In Dental Department  
Guru Govind Singh Govt. Hospital  
Govt. of NCT Delhi, Raghbir Nagar  
New Delhi-110027.

...Applicant

(By Advocate: None)

Vs.

1. Govt. of NCT of Delhi  
Through its Secretary  
Department of Health and Family Welfare  
9<sup>th</sup> Level, 'A' Wing  
Delhi Secretariat  
Players Building  
New Delhi-110002.
2. The Director, Directorate of Health Services  
Govt. of NCT of Delhi  
F-17, Karkardooma  
Delhi-110032.
3. Medical Superintendent  
Guru Govind Singh Govt. Hospital  
Govt. of NCT Delhi  
Raghbir Nagar  
New Delhi-110027.

....Respondents

(By Advocate: Shri Amit Anand)

**ORDER(ORAL)****Justice Dinesh Gupta :-**

The applicant through the medium of this OA has prayed for the following relief:-

“8.1 direct the respondents to allow the applicant to complete her tenure of one year.”

2. It is seen from the records that notices in this OA were issued on 13.02.2017, on which date interim relief was also granted to the applicant directing the respondents to maintain status quo. Since that date more than one year period has elapsed and as such the main relief, prayed for, is deemed to have been granted and hence, this OA has become infructuous. Dismissed as such.

**(K.N. Shrivastava)**  
**Member(A)**

**(Justice Dinesh Gupta)**  
**Chairman**

/vb/